families squatting on Government and public lands prior to the 31st July, 1960 was estimated at about 50,000. Since then this number has gone up by approximately another 20,000 families and fresh squatting is even now taking place. So far alternative accommodation under the Jhuggis and Jhopris Removal Scheme has been provided to about 20,000 families. Thus about 50,000 families still remain to be removed from Government and public lands. In order to resolve the problem of squatters expeditiously, emphasis for the present is being laid on the development of 25 square yard plots so that alternative accommodation may be provided to a larger number of eligible squatters. It has, however, been left to the Municipal Corporation of Delhi to decide whether or not any more 80 square yard plots should be developed.

कृषि ऋण निगम

2009. **श्री विश्वनाथ पाण्डेय :** क्या वित्त मंत्री 17 फरवरी, 1966 के तारांकित प्रश्न संख्या 67 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या राज्यों में कृषि ऋण निगमों की स्थापना करने की योजना सम्बन्धी अनौपचारिक दल द्वारा की गई सिफारिश पर सरकार द्वारा इस बीच विचार कर लिया गया है ; और

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

वित्त मंत्री (श्री सचीन्द्र चौधरी) : (क) और (ख). यह मामला अभी विचाराधीन है ।

वृद्धावस्था पेंशन योजना

2010. **श्री विश्वनाथ पाण्डेय :**
श्री विभूति मिश्र :
श्री रामचन्द्र उलाका :
श्री चुलेश्वर मीना :
श्री निवृत्ति स्वामी :
श्री केचे :

क्या योजना तथा समाज कल्याण मन्त्री 25 फरवरी 1966 के तारांकित प्रश्न संख्या 972 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) वृद्धावस्था पेंशन योजना देश भर में कब लागू की जायेगी ; और

(ख) इस योजना की मुख्य बातें क्या हैं और इस पर होने वाले व्यय में राज्य सरकारों का कितना अंशदान होगा ?

समाज कल्याण विभाग में उपमंत्री (श्रीमती चन्द्र शेखर) : (क) और (ख). यह योजना अभी विचाराधीन है ।

Seizure of Gold in Bombay

2011. **Shri Vishwa Nath Pandey :**
Shri Hukam Chand Kachhavaiya :
Shri Rameshwaranand :
Shri Raghunath Singh :

Will the Minister of Finance be pleased to state :

(a) whether it is a fact that about 9,000 tolas of contraband gold valued at Rs. 8·5 lakhs was seized on the 6th May, 1966 from a house in a Bombay Suburb by the Central Excise Officers, Bombay; and

(b) if so, the action taken by Government in the matter ?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) On 6th May, 1966 the officers of the Bombay Central Excise Collectorate seized, 5,000 tolas of gold bearing foreign markings valued at Rs. 3,12, 500/- at the international rate then prevailing from a house at Bandara, a suburb of Bombay.

(b) One person was arrested and subsequently released on bail. The case is under investigation.